

Losses suffered by Air India

*247. SHRIMATI KUSUM RAI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of loss suffered by Air India during the last financial year;
- (b) whether Air India has working capital loans of Rs. 22,000/- crore along with loans of Rs. 40,000/- crore, dues of Rs. 5,000/- crore and accumulated losses of Rs. 20,000/- crore at present;
- (c) if so, the details thereof;
- (d) the details of dues of Air India on various Ministries/ departments of Government and on other Government agencies at present;
- (e) whether Government has approved recently for equity infusion of Rs. 1,200/- crore during this fiscal year; and
- (f) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) As per provisional estimates, the loss before tax during FY 2010-11 is expected to be Rs.6994 crores.

(b) and (c) Air India has following outstanding loans and dues:

Working Capital Loan	Rs.21,200 crores
Long-term loan on fleet acquisition	Rs.22000 crores
Vendor Dues	Rs.4600 crores
Accumulated Loss	Rs.20,320 crores

(including provisional account for 2010-2011).

(d) As per Air India, approximately an amount of Rs.613 crore is due for payment by various Ministries/Departments of the Government and other Government agencies.

(e) and (f) Government have made a provision of Rs.1200 crores towards equity investment in Air India during 2011-12.

Credentials of pilots

*248. SHRIMATI SHOBHANA BHARTIA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has crosschecked credentials of all pilots, given that a few were recently caught having presented fake documents to get jobs, who actually man the aircrafts;

(b) if so, the details thereof;

(c) whether any mechanism has been put in place to ensure that only qualified pilots are recruited; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Yes Sir, after the incident of nose landing on 11.01.2011 involving Indigo Airbus - 320 aircraft, Directorate General of Civil Aviation (DGCA) conducted a drive to scrutinize the examination history of candidates who have been allotted Airlines Transport Pilot License and Commercial Pilot License. In all 9 cases of Commercial Pilot Licence (CPL) and 6 cases of Airlines Transport Pilot Licence (ATPL) were found to be procured by submitting fake mark-sheet. These licences have been placed under suspension and the cases have been handed over to Police Authorities for further investigation.

(c) and (d) The existing procedures in the Licensing Directorate of DGCA are strictly enforced. Result of DGCA examination submitted by the candidates are cross-verified with the Master result sheet from Central Examination Organisation available with the Directorate of Licensing and in case of non-availability of the result sheet, the papers are required to be sent to Central Examination Organisation for verification. Also, before conversion of foreign licences into Indian licences, the licences are verified from the concerned regulatory authority of the State issuing the foreign licence.

Further, the report of the Expert Committee constituted by the Government to look into the current system of examination and licensing of pilots and make recommendations to make the system secure, credible and efficient and in line with modern and best practices has been accepted for implementation.

Reforms in Civil Services Examination

† *249. SHRIMATI MAYA SINGH: Will the PRIME MINISTER be pleased to state:

†Original notice of the question was received in Hindi.